

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 18(ND)/2015  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

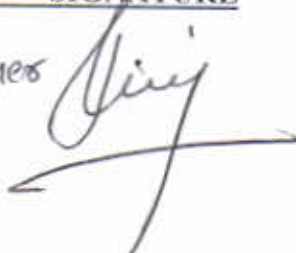

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2016

NAME OF THE COMPANY: Sh. Vikram Kapur & Ors.

Vs.

M/s. Atlas Cycles (Haryana) Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. U.K. Chaudhary,	Sr. Adv.	} Petitioners	
2.	Ms. Manisha Chaudhary,	Adv.		
3.	MR. Himanshu Vij,	Adv.		
4.	MR. Karan Malhotra,	Adv.		
5.	MR ANIL AIRI,	Sr Adv.	} Respondents	
6.	RAVI KRISHAN CHANNA,	Adv		
7.	ISHAN KHANNA,	Adv		
8.	Meenakshi Singh	Adv.	Meenakshi Singh for R 3 to 9	
9.	Mr. Gopal Mukherjee	Sr. Adv	} 1, 12, 14-16	
10.	Mr. Sudhir Makkar	Sr. Adv.		
11.	Mr. DIVIJ KUMAR	Adv		
12.	Mr. Rohan Malik	Adv		

**ORDER**

**CA No.35/PB/2016**

This is an application filed by the petitioner. A copy of the application stands already given to the counsel for the non applicant/respondents. Notice of the application. Mr. Divij Kumar accepts notice on behalf of non applicant/respondents and requests for some time to file reply. Let reply be filed within two weeks with a copy in advance to the counsel opposite.

Rejoinder, if any be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 30.8.2016 at 10 .30 am. It is made clear that the main petition shall also be heard on that day.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)

Dated: 25/07/2016  
(Vidya)